

nor can I ever dare to claim that I am a senior Member. He has read out from the uncorrected copy of the proceedings. I do not know whether there is anything objectionable and the Deputy-Speaker himself repeatedly pointed out to me and suggested that the debate should be curtailed but whenever he came here, he in his wisdom thought he might have perhaps rightly thought that it should be extended. I want to act in an honest way. But whatever be the promise, the promise was made by all of us including Mr. Mukerjee that the Bill should be allotted 7 hours and as you have yourself said it went upto 34 hours.

SHRI S. M. BANERJEE (Kanpur) : Not 34 hours, But 24 hours.

DR. RAM SUBHAG SINGH : I accept that. My friend like Mr. Mukerjee has come from a big metropolitan city of Calcutta and I am coming from a rural area. If the standard of reporting is what they have reported, no honest pressman would have based his report on the basis of such reports and no hon. Member of this House should try to scare this House and overwhelm the members and the Ministers by raising such frivolous points of view. (*Interruptions*).

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I owe an explanation because hon. Shri Mukerjee gave me the distinction by making a special reference to me on the floor of this House. I can say that I was never annoyed. One fundamental rule that I have followed in this House is not to get annoyed.

SHRI HEM BARUA (Mangaldai) : You cover your anger with a disarming smile.

SHRI Y. B. CHAVAN : What can I do ? The only point that has been made again and again is that I did not reply. I did not reply because I thought it would be unfair to the Minister in charge of the Bill who piloted the Bill here for 7 days. It would have been unfair to my colleague.

SHRI H. N. MUKERJEE : Then why did you say you would reply ?

13 hrs.

SHRI Y. B. CHAVAN : That only showed that I was not unwilling to reply. In the meanwhile, I had written a note to the Deputy-Speaker and told him that it would not be very fair to my colleague, and I would like to intervene if he wanted me to, I had said that. Of course, ultimately the Deputy-Speaker asked the hon. Minister of State to reply and he did.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : I want to point out only one thing. The Minister of Parliamentary Affairs said something which is of very great importance according to me. He said that the Deputy-Speaker privately told him, "Let us allot the total time; the discussion is going on and let us do something". And then the Chair behaved in a different manner. This is very strange.

SHRI HEM BARUA : May I submit that the Deputy-Speaker, against whom there is a serious allegation, should resign ?

13.01 hrs.

INDIAN PENAL CODE (AMENDMENT BILL)

SHRI TENNETI VISWANATHAM (Visakhapatnam) : I beg to move :

"That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, up to the last day of the Budget Session (1969)."

MR. SPEAKER : The question is :

"That this House do extend the time appointed for the presentation of the Report of the select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto up to the last day of the Budget Session (1969)."

The Motion was Adopted

RE : DEATH OF MAHATMA GANDHI

MR. SPEAKER : Before we adjourn, I should like to say a few words.

[Mr. Speaker]

In the newspapers, a controversy has started whether Mahatma Gandhi died in the lawns of Birla House or inside the building. Some Members have already submitted some motions. I am not allowing them now, because some other agency must take it up. Parliament cannot begin a discussion now. It is a controversy which is there. I am not allowing any thing now. It is an unhealthy controversy. Let us not bring it before the House.

SHRI J. M. BISWAS (Bankura) : Let the Government take over the entire house; we do not want a discussion.

13.02 hrs.

Re : Question of Privilege

श्री रवि राय (पुरी) : अध्यक्ष महोदय, मैं एक महत्वपूर्ण प्रश्न की ओर आपका ध्यान खींचना चाहता हूँ। यह सवाल किसी पार्टी का नहीं है बल्कि संसद सदस्यों के अधिकारों का है। आप जानते हैं कि श्री मधु लिमये का विशेषाधिकार भंग का सवाल आपके पास पड़ा हुआ है। और आज भ्रूलबार में जो जजमेन्ट निकला है उसमें साफ लिखा हुआ है कि मधु लिमये जी को गैर, कानूनी ढंग से सरकार ने कैद कराया था जिसकी वजह से वे लोक सभा की बैठकों में बीस दिन तक भाग नहीं ले सके। जस्टिस प्रोवर का जो जजमेन्ट है, मैं उसको कोट करना चाहता हूँ . . .

MR SPEAKER : I have understood the case.

SHRI V. KRISHNAMOORTHY (Cuddalore) : We want a copy of the judgment.

MR. SPEAKER : Let me see. After all, this was reserved. I had asked the Home Minister to make a statement. He said that after the judgment of the Supreme Court comes he will see. It had come in the newspapers. But we have to follow the procedure which we have ourselves laid down earlier.

श्री रवि राय : लेकिन कल सदन उठने के पहले यह हो जाये ।

MR. SPEAKER : I do not know whether it would be possible. Tomorrow is the last day of this session. First the copies of the judgment must be got and then one must make a statement and then we have a discussion, and all that. I do not know if it will be possible tomorrow. I had assured the House and the Home Minister also assured the House that it will go through. Whether it can be done tomorrow, I am not very sure.

13.04 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Seven Minutes Past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

RE : KERALA GOVERNMENT'S REPORTED DECISION TO WITHDRAW CASES AGAINST CENTRAL GOVERNMENT EMPLOYEES.

SHRI S. M. BANERJEE (Kanpur) : Sir, I have a submission to make. It is not a point of order. It is a very humble submission. This session of Parliament is going to end tomorrow. This morning I wanted the permission of the Speaker to raise a very pertinent matter but since Shri Hiren Mukerjee raised another matter I did not think it proper to raise it then. You must have read in today's newspapers that the Kerala Government wants to withdraw all cases against Central Government employees.

MR. DEPUTY-SPEAKER : The Speaker did not give you permission to raise it.

SHRI S. M. BANERJEE : He disallowed the adjournment motion and the calling-attention. That is why I am not asking . . . (Interruption)

MR. DEPUTY-SPEAKER : Under rule 377 also he has not given permission.

SHRI S. M. BANERJEE : He rejected it.